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NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/06/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/354/ (IB)/2017
NAME OF THE PETITIONER(S) : QUANTUM COAL ENERGY PVT LTD
NAME OF THE RESPONDENT(S) : DHANALAKSHMI PAPER MILLS PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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Keerthi Kiran Murali
For Anirudh kishan

Counsel for
petitioner



ORDER

Counsel for petitioner present and submitted that the respondent caused appearance before the Hon'ble High Court of Madras. Thereafter, the counsel for respondent did not appear. In the circumstances, it appears that there is a requirement of effecting fresh notice on the respondent. Counsel for petitioner is directed to send private notice to the respondent. He is directed to file the proof of sending and effecting the notice to the respondent, by way of an affidavit. The petitioner is directed to file an affidavit and bank statement in view of Section 9(3)(b)(c) of I&B Code, 2016. The Registry is directed to send notice to the respondent. Put up on 25.07.2017 at 02.30 P.M.

(CH. MOHD. SHARIEF TARIQ)
(MEMBER (JUDICIAL))

(K. ANANTHA PADMANABHA SWAMY)
(MEMBER (JUDICIAL))